

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 54 of 2003
(In O.A. No. 106 of 2003)

Jabalpur, this the 2nd day of January, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri G. Shanthappa, Judicial Member

Ganesh Ram, Aged about 66
years, S/o. Shri Lalchand,
R/o. 3/6, Ushaganj, Indore (M.P.). ... Applicant

V e r s u s

1. Union of India,
Through the Secretary,
Ministry of Defence,
Government of India,
South Block, New Delhi.
2. Chief Engineer, Central
Command Lucknow U.P.
3. Commander Works Engineer,
Mhow Cantt (M.P.).
4. Garrison Engineer (MES),
Mhow Cantt (M.P.).
5. Principal Controller of Defence
Accounts (Pensions), Draupadi
Ghat, Allahabad (U.P.). ... Respondents

O R D E R (In Circulation)

By G. Shanthappa, Judicial Member -

The applicant in OA 106/2003 has filed the
aforesaid Review Application being aggrieved by the
order dated 7.11.2003 in OA No.106/2003.

2. We have perused the order dated 7.11.2003 in
OA No.106/2003 and also perused the aforesaid RA.
The Tribunal has considered the case of the
applicant in detail and disposed of with certain
directions. The applicant has filed the RA to
review the said order on the ground that the applicant

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has obtained the document dated 16.6.1967, i.e. Office Memorandum (Annexure-RA/1), which is relevant in this case. We are of the considered view that when the said document was not produced along with OA or at the time of final hearing of the OA, the said document cannot be considered in RA. Whatever the observations made in respect of the documents, which were available on record along with OA, are considered and decided the case in accordance with rules.

3. The scope of review under the powers of review is as follows:

"Any clerical or arithmetical mistakes in orders or errors arising therein from any accidental slip or omission may at any time be corrected by the Court either of its own motion or on the application of any of the parties."

4. The Tribunal has considered all the aspects and decided the case of the applicant by passing a reasoned order and the Tribunal do not find any ground to grant any relief as prayed in the RA as there is no clerical or arithmetical mistakes or any error on the face of the record, we are declined to allow this review application and the same is accordingly dismissed.

G. Shanthappa
(G. SHANTHAPPA)
Judicial Member

M.P. Singh
(M.P. SINGH)
Vice Chairman

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सुदामा

S. Narayn, Advocate

Rajmunda
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